

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

T.P.No.158/2016 CP-491/2016 HC

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st July, 2017, 10.30 A.M.

Name of the Company Under Section		Peekay Mercantiles Pvt.Ltd. & Ors.  391(2), 394		

Adr D.K. Lunder Adr A. Basin

RB1

Ayn Ban-Adolete

<u>21.07.2017 – T.P. No. 158 / 2016, C.P – 491 / 2016 HC Peekay</u> Mercantiles Pvt. Ltd. & Others.

## ORDER

Ld. Lawyer on behalf of the R.B.I. is present.

The petitioner is found absent. On perusal of the record, it reveals that petitioner were directed to furnish the documents within 4 weeks as on 26<sup>th</sup> April, 2017 as required by R.B.I. but they failed to furnish desired documents to the R.B.I. Consequent upon which the R.B.I. is not in a position to scrutinize the papers and give necessary approval for the merger. To that effect. R.B.I. has already filed an affidavit before this Bench. Since the petitioner is absent, therefore, next date is fixed on the August 2017 as a last chance.

(MANORAMA KUMARI) MEMBER (J)